

1	2	3	4
24.	Chandigarh	02	1642
25.	Amritsar	01	925
26.	Jaipur	02	624
27.	Jodhpur	01	1098
	TOTAL	63	61990

Change in name of High Courts

‡537. SHRI BALAVANT ALIAS BAL APTE:

SHRI RAJKUMAR DHOOT:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government proposes to change the names of Bombay, Madras and Calcutta High Courts into Mumbai, Chennai and Kolkata High Courts respectively;

(b) if so, whether a recommendation of Parliamentary Committee regarding Mumbai High Courts has been received;

(c) if so, the details thereof;

(d) whether a proposal of name-change has been received from the Maharashtra Government in this regard; and

(e) if so, by when it is likely to be done?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) to (e) The proposals to change the names of 'Bombay High Court' as the 'Mumbai High Court' the ' Calcutta High Court' as the 'Kolkata High Court' the 'Madras High Court' as the 'Chennai High Court' have been received. They are all under consideration of the Government.

Agreement between India and Tunisia

538. SHRI NAND KUMAR SAI: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether an MoU was signed between India and Tunisia for promoting cooperation in the field of MSME in 2007;

(b) if so, whether both the countries have set up Joint Commission for implementation of the MoU;

(c) if so, the details thereof and the number of times the Commission has held its meetings, so far; and

(d) by when the said MoU would be operational?

‡Original notice of the question was received in Hindi.